

But if the sense of the House is that I must put this right, I can do so. But the House should not turn back and tell me that I am interfering with the news. I can, Sir. With my colleague present here, we have got the ability to put things in right perspective. But it is such a subject matter that we thought it should be left to function independently. But something is happening there as the hon. Members are saying. If the sense of the House is that, then give us seven day's time and I will give a proof that we have been able to do it. But the House must stand behind it fully. I will do it. (*Interruptions*)

SHRI RAM VILAS PASWAN (Rosera): Why don't you go by the news value? (*Interruptions*)

MR. DEPUTY SPEAKER: Only what Shri Nayak is saying will go on record.

(*Interruptions*)

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, it is the most agonizing fact that three persons have died in a hospital when they were under treatment because of lack of food, nutrition and medicine. My block Tumribandh has been under constant and chronic jeopardising condition. It does not get food and medicines. It is the most backwards tribal area. Sir, I earnestly request that the Government of India should immediately react to it because the State Government has completely been quite indifferent to such a state of affairs. It is a question of starvation and death that has happened in my district. I expect an immediate action on this from the Central Government. Thank you. (*Interruptions*)

MR. DEPUTY SPEAKER: The House stands adjourned to meet at 2.15 p.m.

13.16 hrs.

The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the clock

The Lok Sabha re-assembled after Lunch at twenty minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

14.20 hrs.

PAPERS LAID ON THE TABLE

Veterinary Council of India Regulations, 1992 etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): I beg to lay on the Table:-

- (1) A copy of the Veterinary Council of India (Standard of Professional Conduct, Etiquette and Code of Ethics for Veterinary Practitioners) Regulations, 1992 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 1st April 1992 together with a corrigendum thereto published in Notification No. G.S.R. 615 (E) (Hindi and English versions) in Gazette of India dated the 1st July 1992 under sub-section (3) of section 66 of the Indian Veterinary Council Act, 1984.

[Placed in the Library See No. LT-2728/92]

- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Veterinary Council of In-

dia for the year 1990-91 together with Audit Report thereon.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Veterinary Council of India for the year 1990-91.

[Placed in Library See No. LT-2729/92]

Notification under Essential Commodities Act 1955 and Annual Report and Review on the working of National Co-operative Dairy Federation of India Ltd. Anand from 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 842 (E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1992 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from 1st October, 1992 to 31st March, 1993 (Rabi 92-93 season) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in the Library See No. LT-2730/92]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-Operative Dairy Federation of India Limited, Anand, for the year 1991-92 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1991-92

[Placed in the Library See No. LT-2731/92]

MR. DEPUTY SPEAKER: The House shall now take up Matters under Rule 377. Shri Anbarasu Era.

1422 hrs.

MATTERS UNDER RULE 377

- (i) **Needs to amend the Hindu and Special Marriages Acts in order to remove 'epilepsy' as one of the grounds for divorce**

SHRI ANBARASU ERA (Madras Central): Epilepsy is a central nervous system disorder manifesting with focal or generalised convulsions frothing and may or may not be associated with urinary or faecal incontinence. It was considered as "untreatable" and may not provide normal family life and possibly transmitted to the off-spring. On the basis of this, epilepsy was considered a condition offering sufficient ground for divorce.